HIGH COURT OF DELHI: NEW DELHI

	No	24	/Rules/DHC
	-	4.01.	. 1
	Dated:	16/0	1/2010
Copy of Notification No. 178/Rules/DHC dated 13th May, 2010, pertaining to		-4- i- D-11-i T	rist Ossat (Dista
to information) Rules, 2006, as published in Delhi Gazette Extraordinary, Part IV, No.	77 (NCTI	nts in Deini F No. 41) dat	ugn Court (Right ed 13.05.2010 is
hereby circulated for information.		•	
		(L.K. GAI	mi
	TAXATON	(L.K. GAI	JR)
	TOHAL	REGISTRA	AR (RULES)
Endst. No. 21348 - 50 /Rules/DHC	Dated:	16/07	1 2010
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3. The District Judge-VI-cum-ASJ I/C, Karkardooma Courts, Delhi.	• •		
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 The District Judge-V-cum-ASJ I/C, Patiala House, New Delhi. The District Judge-VIII-cum-ASJ I/C, Rohini Courts, Delhi. 			
7. The District Judge-III-cum-ASJ I/C, Tis Hazari, Delhi.			
8. The District Judge-IV-cum-ASJ I/C, Patiala House, New Delhi.	,	•	
9. The District Judge-VII-cum-ASJ I/C, Karkardooma Courts, Delhi.			
10. The District Judge-II-cum-ASJ I/C, Tis Hazari, Delhi.			
11. The Secretary, Bar Council of India, Delhi.			
 12. The Secretary, Bar Council of Delhi, Delhi. 13. The President/Secretary, Supreme Court New D 			
 The President/Secretary, Supreme Court Bar Association, Supreme Court, New D The President/Secretary, Delhi High Court Bar Association, Delhi High Court, No. 	elni.	•	••
15. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House	ew Delli.	Karkardoom	a Courte/Pohini
Courts/Dwarka Courts.		1kmkm doom	a Courts/Rollin
16. The Secretary, Supreme Court Legal Aid & Advice Committee.	•		
17. The Member Secretary, Delhi Legal Services Authority, Patiala House Courts, No.	ew Delhi.		
 18. The Secretary, High Court Legal Aid & Advice Committee. 19. The Secretary, District Court Legal Aid & Advice Committee Tis Hazari Delhi 			
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	(P).	K. UPPAI	.) ·
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HIGH COURT OF DELHI: NEW DELHI .

NOTIFICATION

No. 178 /Rules/DHC

22.1.2009:-

In exercise of the power conferred by sub-section (1) of Section 28 read with Section 2 (e) (iii) of the Right to Information Act, 2005, Hon'ble the Chief Justice of the High Court of Delhi hereby makes the following amendments in Delhi High Court (Right to Information) Rules, 2006, which were notified vide Notification No.180/Rules/DHC dated 11th August, 2006, in Delhi Gazette Extraordinary, Part IV No.131 (N.C.T.D. No. 109) dated 11th August, 2006, amended vide Notification No.117/Rules/DHC dated 8.5.2007 published in Delhi Gazette Extraordinary Part IV No. 80 (N.C.T.D. No. 30) dated 8.5.2007, further amended vide Notification No.225/Rules/DHC dated 29.10.2007 published in Delhi Gazette Extraordinary Part IV No. 185 (N.C.T.D. No. 206) dated 29.10.2007 and corrected vide Corrigendum No. 117/Rules/DHC dated 31.1.2008 published in Delhi Gazette Extraordinary Part IV No. 19 (N.C.T.D. No. 301) dated 31.1.2008, further amended Notification No.46/Rules/DHC dated 22.1.2009 published in Delhi Gazette Extraordinary Part IV No. 303) dated

I. Amendment in Rule 3(a)

In Rule 3(a) the words "and 2 P.M. to 4 P.M." shall be inserted after the words 'shall file an application from 11 A.M. to 1 P.M.'

II. Amendment in Rule 3(b)

In Rule 3(b) the words "Indian Postal Order, Demand Drafts, Pay Order" shall be inserted after the words 'the requisite fees is deposited in cash,' and words 'within 7 days' shall be substituted by the words "within 15 days" and words "and through post" shall be inserted after the words 'the request through electronic form'.

III. Amendment in Rule 10(B)

In Rule 10(B) the words "charges for urgent Rs.10/- per page" shall be deleted from Sl. No. 2, below the heading 'price/fee in Rupees'.

BY ORDER OF THE COURT Sd/-(RAKESH KAPOOR) REGISTRAR GENERAL

Dated: 13.05.2010